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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 2392/98

with

OA 2391/98, 2416/98, 2417/98
and OA 2415/98

New Delhi this the 16th day of August, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

OA 2392/98

In the matter of

Aijaz Ahmed
S/O Shri Matin Ahmed,
R/O 2-A-30, I.A.R.I. Pusa,
Chiriy Colony, New Delhi.
(By Advocate Sh.S.L.Hans)

.. Applicant

Versus

1. The Director,
Indian Agriculture Research Institute
(I.A.R.I.), Pusa, New Delhi.
2. Chief Administrative Officer, (KA-III)
Pusa(I.A.R.I.), New Delhi.
3. Council of Scientific and Industrial
Research(C.S.I.R.) through its
Chairman, New Delhi.

.. Respondents

(By Advocate Sh.V.K.Rao, learned counsel
through proxy counsel Ms. Geetanjali)

OA 2391/98

Vijay Kumar Sharma
S/O Sh. Jai Bhagwan Sharma
R/O RZ 14, Hans Park West,
Sagarpur, New Delhi-110046

(By Advocate Shri S.L.Hans)

.. Applicant

Versus

1. The Director,
Indian Agriculture Research Institute,
(I.A.R.I.) Pusa,
New Delhi.
2. Chief Administrative Officer(KA-III),
Pusa(I.A.R.I.), N/Delhi.
3. Council of Scientific & Industrial
Research(C.S.I.R.),
through its Chairman, New Delhi.
(By Advocate Sh.V.K.Rao, learned counsel
through proxy counsel Ms. Geetanjali)

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OA 2416/98

Satish Kumar
S/O Sh.Ganga Prasad,
R/O 1-178,Chiriy Colony,
I.A.R.I. Pusa,
New Delhi.

.. Applicant

(By Advocate Shri S.L.Hans)

Versus

- 1.The Director,
Indian Agriculture Research Institute,
(I.A.R.I.)Pusa, New Delhi.
- 2.Chief Administrative Officer(KA-III),
Pusa(I.A.R.I.), New Delhi
- 3.Council of Scientific and Industrial
Research(C.S.I.R.) through its
Chairman, New Delhi.

.. Respondents

(By Advocate Sh.V.K.Rao, learned counsel
through proxy counsel Ms.Geetanjali)

OA 2417/98

Nasim Ahmad,
S/O Manzoor Ahmad,
R/O 1-3,Chiriy Colony,
I.A.R.I. New Delhi.

.. Applicant

(By Advocate Shri S.L.Hans)

Versus

- 1.The Director,
Indian Agriculture Research Institute,
(I.A.R.I.)Pusa, New Delhi.
- 2.Chief Administrative Officer(KA-III),
Pusa(I.A.R.I.) New Delhi-12.
- 3.Council of Scientific and Industrial
Research(C.S.I.R.) through its
Chairman, New Delhi.

.. Respondents

(By Advocate Shri V.K.Rao, learned counsel
through proxy counsel Ms.Geetanjali)

OA 2415/98

Hirday Poddar,
S/O Sh.Shivji Poddar,
R/O I-type, Qr.No.132,
Pusa, New Delhi.

.. Applicant

(By Advocate Shri S .L.Hans)

Versus

- 1.The Director,
Indian Agriculture Research Institute,
(I.A.R.I.)Pusa, New Delhi.

2. Chief Administrative Officer(KA-III),
Pusa(I.A.R.I.) New Delhi.

3. Council of Scientific and Industrial
Research, (C.S.I.R.) through its
Chairman, New Delhi.

.. Respondents

(By Advocate Shri V.K.Rao, learned counsel
through proxy counsel Ms. Geetanjali)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Both counsel agree that these OAs are in all ~~fact~~ ^{fact} with the
issues and facts raised in Sattan Paswan Vs. UOI through Director
General, ICAR and Others (OA 2243/98) decided on 23-4-99 (copy placed
on record).

2. In view of the above, these five OAs (OA 2392/98, 2391/98,
2416/98, 2417/98 and OA 2415/98) are disposed of with the
following directions:-

Applicants to ~~give~~ ^{give} a detailed representations to the
respondents within two weeks from the date of receipt of a copy
of this order alongwith supporting documents. The respondents
shall consider the representations and pass a reasoned and speaking
order thereon within two months from the date of receipt of a copy
of the representation from each of the applicants with intimation
to them. No order as to costs.

Let a copy of this order be placed in OA 2391/98, OA 2416/98,
2417/98 and OA 2415/98)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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Attested
Affixed
CO-CIV